

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 573/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company		Asset Reconstruction Co. (I) Ltd.-Vs-Ram Sarup Industries Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

① APARAJITA RAO & V.R. Rao      Regisers      6/11/17

② SIDHARTHA SHARMA      Corporate Debtor  
(Ramsarup Industries Ltd)      6/11/2017

③ Ms. Manjiv Bhuteria Adv  
Mr. Arvind Ghunjhunwala Adv  
Mr. Debajyoti Basu Adv  
Mrs. Meenakshi Manot Adv      { ARCIL,  
Financial Creditor      6/11/17

P.T.O.



**ORDER**

Ld. Counsel for the financial creditors and the corporate debtor are present.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for making effective service on the corporate debtor and file affidavit of service within 7 days from today.

List on 21/11/2017 for admission.

*Sd*

(Jinan K.R.)  
Member (J)

*Sd*

(Vijai Pratap Singh)  
Member (J)